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Minutes of M.No.42/10 held on 19.01.2010 of Norms Committee (NC-I)
(DES.I Section)
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The meeting No. 42/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 19.01.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:25/29/82-ALC1/2003	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/82/050/00719/AM04/	RLA File :05/88/042/00009/AM04/	Lic.No/Date:0510103389 24.09.2003	
	Decision : The Committee noted that subject case was earlier considered by the different NC. The Committee reviewed this case based on the firm's representation and as per the recommendation of the representative DIPP present in the meeting, it was decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net weight of export product may be specified as 255.84 MT. 2. Keeping in view, end cutting wastage due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be allowed as 647.3 Kgs. inclusive of 153% wastage after taking 7% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. The Regional Authority may take necessary action accordingly.			

2	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case rejected
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	
	Decision :The Committee noted that firm has again sought time for submission of required details without any justification. The Committee accordingly, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

	The Regional Authority may take necessary action accordingly.			
3	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 16.03.2010
	Decision :The Committee observed that no reply of the firm was received in response to this office letter calling for certain information. The Committee therefore decided to remind the firm to furnish the information immediately by 02.03.2010; otherwise their case will be rejected. The case may be relisted on 16.03.2010.			
4	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 16.03.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 16.03.2010.			
5	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 16.03.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 16.03.2010.			
6	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			
7	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 16.03.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			
	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	

8	Decision : The Ministry of Defence furnished written comments in this case vide their Letter No.6(2)/2008/Gen/DP/Pig-III dated 4.01.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm in accordance with their written comments. The Regional Authority may take necessary action accordingly.			
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9	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 16.03.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

10	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 16.03.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

11	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	
	Decision : The Ministry of Defence furnished written comments in this case vide their Letter No.6(2)/2008/Gen/DP/Pig-III dated 4.01.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

12	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

13	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information.			

The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.

14	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

15	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 16.03.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

16	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

17	Case No.:27/19/80-ALC2/2009	Party Name:ANAND EXPORTS	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01692/AM09/	RLA File :06/24/040/00053/AM09/	Lic.No/Date:0610014979 20.01.2009	Defer Date: 16.03.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 16.03.2010.			

18	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case rejected
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19			19.01.2010	
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

20	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that the firm vide their letter dated 18.11.09 informed that they have not received the original deficiency letter issued from the DGFT. The Committee accordingly decided to forward a copy of main deficiency letter to firm with the request to furnish the reply by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

21	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

22	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case rejected
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(23)/09-TSW(B)/ dated 12.1.10 informing that firm has not mentioned the specific quantity in numbers and weight in respect of each type of pumps to be exported in their letter dated 14.9.09. The Committee decided to reject the case on the ground that the firm did not furnish complete and specific reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

23	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

	Case No :24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT	Meet No/Date:42/80-ALC2/2009	Status:Case approved
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24	Case No.:01/80/050/01785/AM09/	Party Name:ICEM ENGINEERING COMPANY LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that they furnished written comments vide their U.O. No. 3(33)/08-TSW(B)/24 dt. 14.01.2010 in other similar case of the firm (Advance Authorization NO.0310471441 dt.13.03.09) and norms for the subject authorization can be decided based on that recommendation for the same product. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization also in accordance with their written comments 14.01.2010 as applied for by the firm. The Regional Authority may take necessary action accordingly.			

25	Case No.:28/48/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product at Sl. No. 1 may be modified as “Carbon Steel Dished End”. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 451.8 Kgs. inclusive of 13.2% wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

26	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date: 16.03.2010
	Decision : The representative of DHI informed the Committee that the firm’s reply is not readily traceable in their Office. The Committee therefore handed over another copy of firm’s reply to the technical authority for examination and submission of comments. The case may be relisted on 16.03.2010.			

27	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that firm vide their letter dated 13.01.10 again sought time for submission of required information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
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28	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 16.03.2010
	Decision :The Committee noted that firm vide their letter dated 13.01.10 again sought time for submission of required information. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

29	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 16.03.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.				

30	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date: 16.03.2010
Decision : The Committee noted that firm's copy of deficiency letter was sent through RA as the same was received undelivered. The Committee, accordingly, decided to remind the firm with a copy to RA also to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.				

31	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 16.03.2010
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.				

32	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 16.03.2010
Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.				

33	Case No.:38/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	
Decision :The DHI furnished written comments in this case vide their U.O. No. 3(166)/09-TSW(B)/ dated 19.01.2010 recommending the norms after considering the revised list of items submitted by the firm. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-				

1. Total export weight of 54.524 MT may be incorporated in the licence.
2. Quantity of all the import items i.e. "tubes" may be clubbed being their similar specification as requested by the firm and total quantity of 10689 meters may be allowed to import with 2% wastage.

The Regional Authority may take necessary action accordingly.

34	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	Defer Date: 16.03.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

35	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

36	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 16.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of SI.No.8 & 9 of the Standard Deficiency Format export product wise. 2. Some of items proposed for import are not multiples of 8.(No of export product)			

37	Case No.:3/11/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00120/AM10/	RLA File :61/24/040/00007/AM10/	Lic.No/Date:6110000313 29.05.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

	Case No.:9/11/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00126/AM10/	RLA File :05/24/040/00113/AM10/	Lic.No/Date:0510242827 02.06.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(50)/08-TSW(B)/20 dated 12.1.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written			

38	comments as under:-		
	1. Import item no. 18 may be deleted as requested by the firm. 2. Import item no. 11 to 13 may be deleted as the firm has not given any calculation of their requirement. 3. Import item no. 2 may be allowed as spare for import item no. 1. 4. All other import items are components and may be allowed as per GN-4 for the engineering products.		
	The Regional Authority may take necessary action accordingly.		

39	Case No.:20/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00137/AM10/	RLA File :09/24/040/00063/AM10/	Lic.No/Date:0910038107 03.06.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that firm vide their letter dated 13.01.10 again sought time for submission of required information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

40	Case No.:25/11/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00142/AM10/	RLA File :34/24/040/00032/AM10/	Lic.No/Date:3410024359 03.06.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

41	Case No.:26/11/80-ALC2/2009	Party Name:SPX INDIA PVT.LTD,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00143/AM10/	RLA File :05/24/040/00094/AM10/	Lic.No/Date:0510242998 04.06.2009	Defer Date: 16.03.2010
	Decision : The representative of DC(MSME) informed the Committee that the firm's application is readily not traceable in his office. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 16.03.2010.			

42	Case No.:16/27/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00405/AM10/	RLA File :07/24/040/00126/AM10/	Lic.No/Date:0710065563 24.06.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0710057833 dated 11.06.2008 ratified in NC meeting No.53/80 dated 31.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications on repeat basis:- 1. Net weight of export products from S.Nos. 1 to 4 may be corrected as 14.625 Kgs., 14.625 Kgs., 27 Kgs. & 27 Kgs. respectively. 2. Quantities of import items from S.No. 1 to 4 may be allowed as 16.602 Kgs., 16.602 Kgs., 30.83 Kgs. & 30.83 Kgs. respectively inclusive of 14%			

	wastage after taking 15% recovery.	
	The Regional Authority may take necessary action accordingly.	

43	Case No.:10/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00266/AM10/	RLA File :06/24/040/00009/AM10/	Lic.No/Date:0610015869 10.07.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

44	Case No.:8/16/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00219/AM10/	RLA File :05/24/040/00224/AM10/	Lic.No/Date:0510245619 10.07.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that norms of the similar product of the applicant firm in respect of advance authorization No. 0510247351 dated 07.08.2009 has already been ratified by the NC in its meeting No. 36/10 dated 08.12.2009 vide case No. 10/21/80-ALC2/2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under- 1. Description of export product may be modified to “Box Assembly Steering gear (Electric Power Steering for Automobiles”. 2. Description of import item No. 23 may be modified to “Electric Motor DC 12V, 1000 + / - 300RPM”. 3. All the import items are components and may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

45	Case No.:2/19/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00258/AM10/	RLA File :07/24/040/00141/AM10/	Lic.No/Date:0710066093 22.07.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(159)/09-TSW(B)/483 dated 31.12.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The weight of 400 Kg. and part No.”DRYD001549VC6001” may be incorporated in the authorization. 2. Part No.”DRYD001411VC601” may be incorporated in the import item i.e. unfinished seals and its quantity of 2000000 pieces weighing 432 Kg. may be allowed to import. The Regional Authority may take necessary action accordingly.			

	Case No.:14/27/80-ALC2/2009	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
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46	HQ File :01/80/050/00403/AM10/	RLA File :07/24/040/00168/AM10/	Lic.No/Date:0710066110 23.07.2009	Defer Date: 16.03.2010
Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.				

47	Case No.:8/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00264/AM10/	RLA File :05/24/040/00233/AM10/	Lic.No/Date:0510246594 24.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Words “containing 96000 ltrs. of Ion Exchange Resins & 302.7 MT of Boiler Quality plates ” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the description of import items from S.Nos. 3 & 7. 3. Quantities of import items at S.Nos. 1, 2, 4, 5, 6 & 8 may be allowed on net to net basis with accountability clause. 4. UOM of import item at Sl. No. 3 may be corrected as “Meters”. 5. Quantity of import item at Sl. No. 3 may be allowed as 971 Meters (72.86 MT) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 7 may be allowed as 317.8 MT inclusive of 5% wastage			
	The Regional Authority may take necessary action accordingly.			

48	Case No.:9/19/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00265/AM10/	RLA File :05/24/040/00254/AM10/	Lic.No/Date:0510246638 27.07.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that norms of the similar product of the applicant firm in respect of advance authorization No. 0510247351 dated 07.08.2009 has already been ratified by the NC in its meeting No. 36/10 dated 08.12.2009 vide case No. 10/21/80-ALC2/2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under-			
	1. Description of export product may be modified to “Box Assembly Steering gear (Electric Power Steering for Automobiles”. 2. Description of import item No. 23 may be modified to “Electric Motor DC 12V, 1000 + / - 300RPM”. 3. All the import items are components and may be allowed under GN-4 for the engineering products.			
	The Regional Authority may take necessary action accordingly.			

49	Case No.:12/19/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00268/AM10/	RLA File :05/24/040/00246/AM10/	Lic.No/Date:0510246772 28.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 261.63 MT inclusive of 2% wastage.
2. Weight of import item at S.No.2 may be specified as 133 MT and quantity of this item may be allowed on net to net basis.
3. Quantity of import item at S.No.3 may be allowed as 6.04 MT.
4. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

50	Case No.:13/19/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00269/AM10/	RLA File :03/95/040/00268/AM10/	Lic.No/Date:0310531182 29.07.2009	Defer Date: 16.03.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

51	Case No.:22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date: 16.03.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

52	Case No.:13/27/80-ALC2/2009	Party Name:BEML LIMITED,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00402/AM10/	RLA File :07/24/040/00173/AM10/	Lic.No/Date:0710066402 07.08.2009	Defer Date: 16.03.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

53	Case No.:2/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00360/AM10/	RLA File :06/24/040/00017/AM10/	Lic.No/Date:0610016067 13.08.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. The weight of export product Nos.1 to 6 may be incorporated as 63000 Kg., 72405 Kg., 1950Kg., 14500 Kg., 3690 Kg. & 1620 Kg. respectively. 2. Description of import item Nos.1 & 2 may be amended as “PVC compound / granules” and “Poly propelyne granules” respectively and their quantity may be allowed as 1.05 Kg./Kg. content in export product.			

3. Quantity of import item Nos.3 to 4 may be allowed on net-to-net basis. 4. Import item no. 5 is a packing material and its quantity may be allowed as per policy for packing material The Regional Authority may take necessary action accordingly.			
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54	Case No.:3/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00361/AM10/	RLA File :06/24/040/00018/AM10/	Lic.No/Date:0610016068 13.08.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010:- 1. Information in respect of Sl.No.4 of the Standard Deficiency Format.			

55	Case No.:21/27/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00410/AM10/	RLA File :04/24/040/00074/AM10/	Lic.No/Date:0410107108 21.08.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

56	Case No.:20/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00409/AM10/	RLA File :04/24/040/00052/AM10/	Lic.No/Date:0410107195 25.08.2009	Defer Date: 16.03.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 16.03.2010.			

56 (a)	Case No.:6/23/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00328/AM10/	RLA File :05/23/040/0024/AM10/	Lic.No/Date:0510248143 24.08.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that party did not turn up for personal hearing. However, they have submitted the required information after having discussion with the representative of DIPP. The committee accordingly handed over the firm's reply to DIPP for examination and submission of comments. The case may be relisted on 16.03.2010.			

	Case No.:1/27/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00390/AM10/	RLA File :06/24/040/00023/AM10/	Lic.No/Date:0610016250 02.09.2009	

57	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The weight of export product No.1 may be incorporated as 12000 Kg. @ 40 gm. for each No. 2. The weight of export product No.2 may be incorporated as 8000 Kg. @ 20 gm. for each No. 3. Quantity of import item may be allowed as applied for by the firm with 5% wastage. The Regional Authority may take necessary action accordingly.		
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58	Case No.:26/25/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00384/AM10/	RLA File :05/23/040/00043/AM10/	Lic.No/Date:0510249380 15.09.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that they have furnished comments vide their U.O. No. 3(25)/09-TSW(B)/401 dated 22.10.09 in similar case of the applicant firm and the same was ratified by the NC in its meeting No. 34/10 held on 01.12.2009 vide case no. 15/11/80/ALC2/2009 and norms of this case can be ratified on repeat basis. The Committee accordingly decided to advise the RA to apply the same norms ratified by the NC in advance authorization no. 0510242888 dt. 03.06.2009 in its meeting referred to above and treat the subject authorization also as ratified. The Regional Authority may take necessary action accordingly.			

59	Case No.:2/27/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00391/AM10/	RLA File :05/24/040/00309/AM10/	Lic.No/Date:0510249402 16.09.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B)/475 dated 08.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Export weight of 9.2 MT may be incorporated in the authorization. 2. Quantity of raw material i.e. “non-alloy steel plate” may be allowed as 5.66 MT inclusive of 5% wastage. 3. Other import items are components and may be allowed as per GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

60	Case No.:27/33/80-ALC2/2009	Party Name:MAN DIESEL INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00493/AM10/	RLA File :03/95/040/00349/AM10/	Lic.No/Date:0310538133 16.09.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No 4 for Engineering Product			

	The Regional Authority may take necessary action accordingly.		
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61	Case No.:10/27/80-ALC2/2009	Party Name:STANZEN TOYOTETSU INDIA PVT.LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00399/AM10/	RLA File :07/24/040/00225/AM10/	Lic.No/Date:0710067109 18.09.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

62	Case No.:5/27/80-ALC2/2009	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00394/AM10/	RLA File :05/23/040/00025/AM10/	Lic.No/Date:0510249539 18.09.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

63	Case No.:6/27/80-ALC2/2009	Party Name:REVATHI EQUIPMENT LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00395/AM10/	RLA File :32/24/040/00026/AM10/	Lic.No/Date:3210041246 18.09.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that firm vide their letter dt. 08.01.2010 informed that RA has issued the subject advance authorization on net-to-net basis. The Committee accordingly decided to close the case on the part of NC without any examination.			

64	Case No.:8/27/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00397/AM10/	RLA File :05/24/040/00318/AM10/	Lic.No/Date:0510249707 22.09.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

65	Case No.:9/27/80-ALC2/2009	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00398/AM10/	RLA File :05/24/040/00313/AM10/	Lic.No/Date:0510249709 22.09.2009	Defer Date: 16.03.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

	Case No.:19/27/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
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	HQ File :01/80/050/00408/AM10/	RLA File :05/24/040/00322/AM10/	Lic.No/Date:0510249896 24.09.2009	Defer Date: 16.03.2010
66	Decision : The representative of DHI present in the meeting informed the Committee that norms of the similar product of the applicant firm in respect of advance authorization No. 0510247351 dated 07.08.2009 has already been ratified by the NC in its meeting No. 36/10 dated 08.12.2009 vide case No. 10/21/80-ALC2/2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under- 4. Description of export product may be modified to “Box Assembly Steering gear (Electric Power Steering for Automobiles”. 5. Description of import item No. 23 may be modified to “Electric Motor DC 12V, 1000 + / - 300RPM”. 6. All the import items are components and may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

	Case No.:22/27/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00411/AM10/	RLA File :05/23/040/00053/AM10/	Lic.No/Date:0510249963 24.09.2009	
67	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be modified as 137 MT containing 135 MT of imported inputs. 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 33.876 MT inclusive of 2% wastage. 3. Quantity of import item at S.No.2 may be allowed as 100.363 MT on net to net basis. 4. Quantity of import item at S.No.3 may be allowed as 1.342 MT. 5. Quantity of import item at S.No.4 may be allowed equal to the quantity of Welding wire at import item at Sl. No. 3. 6. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:23/27/80-ALC2/2009	Party Name:JORD ENGINEERS INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
68	HQ File :01/80/050/00412/AM10/	RLA File :34/24/040/00094/AM10/	Lic.No/Date:3410025191 24.09.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

	Case No.:6/35/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
69	HQ File :01/80/050/00522/AM10/	RLA File :03/94/040/00528/AM10/	Lic.No/Date:0310539241 24.09.2009	Defer Date: 16.03.2010

	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.		
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70	Case No.:28/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00417/AM10/	RLA File :05/23/040/00040/AM10/	Lic.No/Date:0510250015 29.09.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

71	Case No.:29/27/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00418/AM10/	RLA File :03/95/040/00397/AM10/	Lic.No/Date:0310539647 29.09.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

72	Case No.:20/35/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00536/AM10/	RLA File :03/94/040/00647/AM10/	Lic.No/Date:0310544078 05.11.2009	Defer Date: 16.03.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 02.03.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 16.03.2010.			

73	Case No.:37/35/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00553/AM10/	RLA File :03/94/040/00776/AM09/	Lic.No/Date:0310544095 05.11.2009	Defer Date: 16.03.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.			

74	Case No.:40/35/80-ALC2/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00556/AM10/	RLA File :03/95/040/00273/AM10/	Lic.No/Date:0310544162 05.11.2009	Defer Date: 16.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.			

	The Committee, therefore, decided to remind the firm to submit the required information by 02.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.03.2010.		
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75	Case No.:41/35/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00557/AM10/	RLA File :04/24/040/00185/AM10/	Lic.No/Date:0410109109 06.11.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

76	Case No.:42/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00558/AM10/	RLA File :03/95/040/00466/AM10/	Lic.No/Date:0310544453 06.11.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that the subject case pertains to DIPP. Accordingly, Committee advised the representative of DHI to transfer the firm's application to DIPP for examination and submission of comments. The case may be re-listed on 16.03.2010.			

77	Case No.:43/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00559/AM10/	RLA File :03/95/040/00467/AM10/	Lic.No/Date:0310544454 06.11.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that the subject case pertains to DIPP. Accordingly, Committee advised the representative of DHI to transfer the firm's application to DIPP for examination and submission of comments. The case may be re-listed on 16.03.2010.			

78	Case No.:36/35/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00552/AM10/	RLA File :04/24/040/00157/AM10/	Lic.No/Date:0410109323 11.11.2009	Defer Date: 16.03.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Serial no 4,5 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 4. Break up of Constant load hangers and variable load hangers.(Item no 6 of import.) 5. Break up of Hydraulic shock absorber assembly and snubeer assembly.(Item no 7 of import.)			

	Case No.:4/35/80-ALC2/2009	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00520/AM10/	RLA File :03/95/040/00505/AM10/	Lic.No/Date:0310545288 12.11.2009	

79	12.11.2009		
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:-		
	- Quantity of import item No.428 to 446 may be allowed on net-to-net basis. - Rest of the import items may be allowed as per General Note No.4 for Engineering Product.		
	The Regional Authority may take necessary action accordingly.		

80	Case No.:8/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00524/AM10/	RLA File :31/24/040/00158/AM10/	Lic.No/Date:3110040658 13.11.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 02.03.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 16.03.2010.			

81	Case No.:11/35/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00527/AM10/	RLA File :05/23/040/00097/AM10/	Lic.No/Date:0510252732 17.11.2009	Defer Date: 16.03.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- Information in respect of Sl.No.3, 5, 11 & 13 of the Standard Deficiency Format.			

82	Case No.:15/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00531/AM10/	RLA File :03/95/040/00518/AM10/	Lic.No/Date:0310546300 18.11.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that the subject case pertains to DIPP. Accordingly, Committee advised the representative of DHI to transfer the firm's application to DIPP for examination and submission of comments. The case may be re-listed on 16.03.2010.			

83	Case No.:16/35/80-ALC2/2009	Party Name:TRUMAC ENGINEERING CO PVT LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00532/AM10/	RLA File :03/95/040/00405/AM10/	Lic.No/Date:0310546344 18.11.2009	Defer Date: 16.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- - Sl no 3,4,5 and 11 of SDL export product wise. - Use of the Export product			

2. Use of the Export product
3. Use of item of import.
4. Specification of raw material proposed for import.

84	Case No.:17/35/80-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case Approved
	HQ File :01/80/050/00533/AM10/	RLA File :07/24/040/00271/AM10/	Lic.No/Date:0710068414 19.11.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Fin 80 mm” given in the description of export product at S.No.1 may be replaced with words “Cut Fin 80 mm”. 2. Words “Fin 80 mm” given in the description of export product at S.No.2 may be replaced with words “Ord. Fin 80 mm”. 3. Words “Fin 70 mm” given in the description of export product at S.No.3 may be replaced with words “Ord. Fin 70 mm”. 4. Quantity of import item at S.No.1 may be allowed as 6091 Kgs. inclusive of 21.6% wastage after taking 2/3rd recovery. 5. Quantity of import item at S.No.2 may be allowed as 1568 Kgs. inclusive of 25% wastage after taking 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

85	Case No.:18/35/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00534/AM10/	RLA File :05/24/040/00353/AM10/	Lic.No/Date:0510252912 19.11.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that firm's application was forwarded to DIPP and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

86	Case No.:19/35/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00535/AM10/	RLA File :05/23/040/00099/AM10/	Lic.No/Date:0510252923 19.11.2009	Defer Date: 16.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.			

87	Case No.:24/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	Defer Date: 16.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 02.03.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 16.03.2010.			

	Case No.:25/35/80-ALC2/2009	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00541/AM10/	RLA File :05/23/040/00103/AM10/	Lic.No/Date:0510253040 19.11.2009	

			20.11.2009	
88	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The weight of export product may be incorporated @ 10.3 gm. for each No. 2. Quantity of import item may be allowed as applied for with nil wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:26/35/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00542/AM10/	RLA File :04/24/040/00200/AM10/	Lic.No/Date:0410109516 20.11.2009	Defer Date: 16.03.2010
89	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.Nos. 60 to 63.			

	Case No.:27/35/80-ALC2/2009	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00543/AM10/	RLA File :07/24/040/00300/AM10/	Lic.No/Date:0710068448 20.11.2009	Defer Date: 16.03.2010
90	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Sl no 3, 4,11 and 11a of SDL along with pitch of blanking. 2. Sample of Export product			

	Case No.:28/35/80-ALC2/2009	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00544/AM10/	RLA File :03/95/040/00406/AM10/	Lic.No/Date:0310546690 20.11.2009	
91	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0310514778 dated 06.04.2009 ratified in NC meeting No.26/80 dated 29.09.2009 after taking clue from SION C-873. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications on repeat basis:- a) Net weight of export product may be specified as 164860 Kgs. b) Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 11024 Kgs. inclusive of 75 % wastage. c) Quantities of import items at S.Nos. 2, 3, 7 & 8 may be allowed as 136290 Kgs, 6050 Kgs, 3080 Kgs & 28160 Kgs respectively inclusive of 10 % wastage. d) Quantities of import items at S.Nos. 4 & 5 may be allowed as applied for i.e. 455 Kgs each. inclusive of 30 % wastage. e) Quantity of import item at Sl. No. 6 may be allowed as 78 Kgs. inclusive of			

	e) Quantity of import item at Sl. No. 8 may be allowed as 70 Kgs. inclusive of 30 % wastage
	f) Quantities of import items at S.No. 9,10,11 & 12 put together may be allowed within 1% of fob value of exports
The Regional Authority may take necessary action accordingly.	

92	Case No.:29/35/80-ALC2/2009	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00545/AM10/	RLA File :05/23/040/00104/AM10/	Lic.No/Date:0510253123 23.11.2009	Defer Date: 16.03.2010
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(73)2008-ME dt. 05.01.2010 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 16.03.2010:- 1. Drawing / Design of product indicating use & placement of all imported items. 2. Operations to be carried out on items 1 & 10 and on components, if any. 3. Process of mfg. With process flow chart. 4. Use of item at Sl. No. 11& 12, whether these are to be used as packing material or otherwise. 5. Weight of each export product.			

93	Case No.:31/35/80-ALC2/2009	Party Name:ADLER MEDIEQUIP PRIVATE LIMITED.,	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case approved
	HQ File :01/80/050/00547/AM10/	RLA File :03/94/040/00617/AM10/	Lic.No/Date:0310547017 23.11.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import items from S.Nos. 1 to 4. 2. The quantity of import item No.1 may be allowed as 646.9 Kgs. inclusive of 368.5 % wastage after taking 20% recovery of scrap. 3. The quantity of import item No.2 may be allowed as 349.7 Kgs. inclusive of 40.5 % wastage after taking 20% recovery of scrap. 4. The quantity of import item No.3 may be allowed as 127.64 Kgs. inclusive of 10 % wastage after taking 20% recovery of scrap. 5. The quantity of import item No.4 may be allowed as 581.03 Kgs. inclusive of 213 % wastage after taking 20% recovery of scrap. 6. The quantity of import item No.5 may be allowed within 2% of FOB Value of Exports The Regional Authority may take necessary action accordingly.			

94	Case No.:32/35/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:42/80-ALC2/2009 19.01.2010	Status:Case deferred
	HQ File :01/80/050/00548/AM10/	RLA File :05/24/040/00374/AM10/	Lic.No/Date:0510253208 24.11.2009	Defer Date: 16.03.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise. 2. Sample of export product.			

S.No.23

Case No. A-03	M/s. Johnson	F.No. 01/80/162/00501/AM10/DES.I	A.A. Lic.No. & Date
Meeting No.42/10	Matthey India	R.A. F.No.05/24/039/00001/AM10	0510240582
Date: 19.01.2010	Pvt. Ltd.,	Ratification of norms	dt.29.04.2009

The Committee noted that the firm vide their letter dated again forwarded the copy of firm's application instead of their reply in response to this office letter calling for certain information. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.24

Case No. A - 07	M/s. Titanor	HQ F.No.01/81/50/00411/AM05/DES.I	Lic.No. & Date
Meeting No.42/10	Components Ltd.,	RA F.No.17/24/040/00012/AM05	1710000842
Date: 19.01.2010		Revision of norms	dt.13.08.2004

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description of import item at S.No. 1 may be corrected as "Titanium Metal Anodes" and quantity of this item may be allowed as applied for i.e. 120 Nos. on net to net basis with accountability clause.
2. Description of import item at S.No. 2 may be corrected as "Ruthenium Tri Chloride" and quantity of this item may be allowed as 2.968 Kgs. on net to net basis.
3. Description of import item at S.No. 3 may be corrected as "Iridium Esachloride Solution" and quantity of this item may be allowed as 2.927 Kgs. on net to net basis.

The Regional Authority may take necessary action accordingly.

S.No.218

Case No. A/R-75	M/s. IDMC LTd., Vithal	HQ F.No.01/80/50/00616/AM08/DES.I	Lic.No. & Date
Meeting No.42/10	Udyognagar	RA F.No.34/24/040/00175/AM07	3410020256
Date: 19.01.2010		Revision of norms	dt.20.12.2007

The representative of the DHI informed the Committee that the case was under their study and the comments will be finalized shortly. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.

S.No.219

Case No. A/R-110	M/s. Bharat Heavy	HQ F.No.01/80/50/00184/AM09/DES.I	Lic.No. & Date
Meeting No.42/10	Electricals LTd., Bhopal	RA F.No.11/24/040/00059/AM09	1110016748
Date: 19.01.2010		Revision of norms	dt.04.02.2008

The representative of the DHI informed the Committee that the case was under their study and the comments will be finalized shortly. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.

S.No.220

Case No. A/R-111	M/s. Dickinson Fowler	HQ F.No.01/80/50/01584/AM06/DES.I	Lic.No. & Date
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Meeting No.42/10	Pvt. Ltd., Bangalore	RA F.No.07/24/040/01012/AM06	U/100438505 dt.21.03.2006
Date: 19.01.2010		Revision of norms	

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:-

1. Tabular list giving list as per advance licence and as per shipping bill
2. Specific justification that the items in both the list are same (Item wise) supported by catalogue/write up.
3. Copy of the report of JDGFT, Bangalore, regarding the discrepancies raised as stated by the firm .

S.No.221

Case No. A/R-113	M/s. Sona Okegawa	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
Meeting No.42/10	Precision Forgings Ltd.,	RA F.No.05/24/040/00842/AM06	0510175316
Date: 19.01.2010		Revision of norms	dt.27.01.2006

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.03.2010.

S.No.222

Case No. A/R-114	M/s. Multitex Filtration	F.No.01/80/50/00916/AM09/DES.I	Lic.No. & Date
Meeting No.42/10	Engineers Ltd.,	RA F.No.05/24/040/00961/AM08	0510218436
Date: 19.01.2010		Revision of norms	dt.25.03.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weight of export products at Sl. Nos. 1, 2 & 3 may be specified as 50996 Kgs., 141603 Kgs. & 50996 Kgs respectively.
2. Import item at S.No. 1 may be allowed on net to net basis with accountability clause.
3. Word “relevant” may be prefixed with the description of import items at S.No.2 and its quantity may be allowed as 61.10 MT inclusive of 5 % wastage..

The Regional Authority may take necessary action accordingly.

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S.No.223

Case No. A/R-103	M/s. Cethar Vessels Ltd.,	F.No.01/80/50/01261/AM09/DES.I	Lic.No. & Date
Meeting No.42/10		RA F.No.04/24/040/00194/AM09	0410099766
Date: 19.01.2010		Revision of norms	dt.05.11.2008

The DHI furnished written comments in this case vide their U.O. No. 3(20)/08-TSW(B)/ dated 8.1.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of import item No.1 may be allowed as 2724 Meters.
2. Quantity of import item No.2 may be allowed as 617 Meters.

The Regional Authority may take necessary action accordingly.

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S.No.76

Case No. C-21	M/s.Hindustan Impex,	F.No.01/80/162/00686/AM10/DES.I	Lic.No. & Date
Meeting No.42/10	Jamnagar	Fixation of wastage Norms	
Date: 19.01.2010			

The Committee observed that the clarification sought from DC(SEZ) regarding the wastage claimed by the firm and allowed by them are yet to be received. The Committee, therefore, decided to remind DC(SEZ) for expediting their comments and also endorse a copy to firm to pursue the matter with DC(SEZ). The case may be re-listed on 16.03.2010.

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S.No.77

Case No. C-13	M/s. Degania Medical	F.No.01/80/162/00160/AM10/DES.I	Lic.No. & Date
Meeting No.42/10	Devices Pvt. Ltd.,		
Date: 19.01.2010	Gurgaon	Fixation of wastage norms	

The Committee noted that the firm's application was forwarded to DC(MSME) and DIPP for examination and submission of comments. The Committee asked the representative of the DC(MSME) to check whether the product is covered under their purview. If so, they may expedite their comments. The Case may be re-listed on 16.03.2010.

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Sl.No.78

Case No. C-19	M/s. Technova Imaging	HQ F.No.01/80/162/00311/AM09/DES-I
Meeting No.42/10	Systems (P) Ltd.,	Fixation of SION
Date: 19.01.2010		

The representative of the DHI informed the Committee that their comments are under finalization. The Committee decided to request them to furnish their comments by 16.03.2010 so that the fixation of SION could be finalized in the next NC meeting. The case may be re-listed on 16.03.2010.

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Sl.No.79

Case No. C-18	M/s. Asia Motor Works	HQ F.No.01/80/162/00566/AM10/DES-I
Meeting No.42/10	Ltd., Mumbai	Clarification on "Steel Wheel"
Date: 19.01.2010		

The DHI furnished written comments in this case vide their U.O. No. 10(4)/09-TSW(B)/14 dated 8.1.10 informing that the current entry in the DEPB list at S.No.542 is for export of "Truck and Trailer Wheels". They have clarified that the "Steel Wheels for Truck and Trailer" will be covered under this Entry. The Committee, after deliberating upon the comments of DHI, decided to clarify as under:-

'Steel Wheels for Truck/Trailer' will be covered by S.No.542 of DEPB rate list. NC also noted that Steel Wheels other than for 'truck and trailer' will not be covered by S.No.542.

The observations of NC were immediately conveyed to the DEPB Committee after consideration of the case.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

|

(A. Komu)
Chairman